

GOVERNMENT OF INDIA
MINISTRY OF LAW AND JUSTICE
(DEPARTMENT OF JUSTICE)

LOK SABHA
UNSTARRED QUESTION No. 1929
TO BE ANSWERED ON FRIDAY, THE 06th DECEMBER, 2024

Digitisation of Court Records

1929. SMT. ROOPKUMARI CHOUDHARY:

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) the current status of the facilitation of e-inspection of digitized records in the courts of Chhattisgarh;
- (b) the details regarding the extent of its implementation and challenges has been faced by the Government;
- (c) the progress report regarding the digitisation of court records in Chhattisgarh;
- (d) the number of records digitised and the timeframe by which the entire process will be completed;
- (e) the steps taken to promote and facilitate e-filing in the High Court of Chhattisgarh indicating the number of cases filed electronically and comprehensive report on the current system of e-filing; and
- (f) whether the Government has any plans for its expansion or improvement, if so, the details thereof and the measures taken to ensure the security and privacy of digitized court records and e-filing systems in Chhattisgarh?

ANSWER

**MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY
OF LAW AND JUSTICE; AND MINISTER OF STATE IN THE
MINISTRY OF PARLIAMENTARY AFFAIRS**

(SHRI ARJUN RAM MEGHWAL)

- (a): As apprised by the High Court of Chhattisgarh, the e-inspection facility of digitized records in the courts of Chhattisgarh is currently not available.
- (b): Does not arise in view of reply to part (a) above.

(c) and (d): As per the inputs provided by the High Court of Chhattisgarh, as on 30.11.2024, the number of case records digitized is 84,059. In addition, number of scanned records is 3,86,680 and records pending for verification is 3,02,621. The expected time of completion of the entire process is about 2 years.

(e) As per the information made available by the High Court of Chhattisgarh, from 01.01.2024 till date, 1315 cases have been filed through e-filing. At present about 2 to 5 cases of different types are being filed per day through e-filing. The Company Appeal (COMA), Company Petition (COMP), Arbitration Request (ARBR), Arbitration Application (ARBAP), Arbitration Appeal (ARBA) are mandatory to be filed through e-filing portal, while e-filing in other cases is optional. Trainings regarding e-filing have been given to the advocates several times.

(f) In the eCourts Project Phase-III, an amount of Rs. 215.97 crore has been allocated for e-filing component, including for the High Court of Chhattisgarh. A Sub-Committee consisting of six judges of the various High Courts, assisted by technical working group members consisting of domain experts, has been constituted by the Chairperson of the eCommittee of the Supreme Court of India to suggest/recommend secure connectivity and authentication mechanisms for data protection, to preserve the right to privacy. The Sub-Committee is mandated to critically assess and examine the digital infrastructure, network and service delivery solutions created under the eCourts project for giving solutions for strengthening data security and for protecting the privacy of citizens.

As per the information provided by the High Court of Chhattisgarh, for the security and privacy of digitized court records and e-filing systems in Chhattisgarh, these data are stored in local servers, Central Server in the High Court & further, it is stored in the server of the Supreme Court. All these servers are Firewall protected.
